

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
22140-22141/2015

(Arising out of impugned final judgment and order dated 23/07/2014  
in RP No. 132/2014 in WP No. 11954/2013 and impugned order dated  
19/12/2013 in WP No. 11954/2013 passed by the High Court of  
Judicature at Allahabad, Lucknow Bench)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

M/S. A.C.L EDUCATION CENTRE (P) LTD.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refiling  
SLP and office report)

Date : 04/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Ranjit Kumar, SG  
Ms. V. Mohana, Sr. Adv.  
Mr. B. Krishna Prasad, AOR  
Mr. Manish Pushkarna, Adv.  
Mr. T.N. Rajdan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice on SLPs as also on application(s) for  
condonation of delay.

Tag with SLP(C) No.34872 of 2014.

Signature Not Verified

(SANJAY KUMAR-I)  
AR-CUM-PS

(SUMAN JAIN)  
COURT MASTER

Digitally signed by  
Sanjay Kumar  
Date: 2016.01.05  
15:31:03 IST  
Reason: